

**CENTRAL ADMINISTRATIVE TRIBUNAL
GUWAHATI BENCH**

Original Application No. 040/00188/2020

Date of Order: This, the 11th day of September 2020

THE HON'BLE SMT. MANJULA DAS, MEMBER (J)



Sri Chandramoni Tamuli
PGT, English, J.N.V, Diphu
District – Karbi Anglong, Assam
Pin – 782460.

...Applicant

By Advocate: Sri G. Baishya, S. Hazarika & A. Hassan

-Versus-

1. The Union of India
Through the Secretary
Government of India
Ministry of Human Resource Development
Department of Education
New Delhi – 110001.
2. The Commissioner
Navodaya Vidyalaya Samity
Institutional Area, Sector-62, Noida
Uttar Pradesh – 201307.
3. The Assistant Commissioner
Navodaya Vidyalaya Samity
Institutional Area, Sector-62, Noida
Uttar Pradesh – 201307.
4. The Deputy Commissioner
Navodaya Vidyalaya Samity
Regional Office, Temple Road
Barik Point, Lachumiere
Shillong – 793001.

5. The Principal
J.N.V., Diphu
District – Karbi Anglong, Assam
Pin – 782460.
6. The Principal and Inquiry Officer
J.N.V., Tinsukia, P.O. – Rupai
District – Tinsukia, Assam.

...Respondents.

ORDER (ORAL)

MANJULA DAS, MEMBER (J)

This matter has been taken up through Video Conferencing.

2. By this O.A., applicant seeks the following reliefs under Section 19 of the Administrative Tribunals Act, 1985:-

“8.1 That the Hon’ble Tribunal be pleased to set aside and quash the impugned Order Ref. No.C Tamuli/JNV/TSK/2019/856 dated 03.09.2020 issued by the Inquiry Officer, Jawahar Navodaya Vidyalaya, Tinsukia.

8.2 Costs of the application.

8.3 Any other relief (s) to which the applicant is entitled as the Hon’ble Tribunal may deem fit and proper.”

3. At the outset, Sri A. Hassan, learned counsel appearing on behalf of the applicant submits that vide



Order No. CTamuli/JNV/TSK/2019/856 dated 03.09.2020, the Inquiry Officer, Jawahar Navodaya Vidyalaya, Tinsukia has decided to take the hearing of preliminary hearing by virtual mode on 11.09.2020 at 10 am against which applicant submitted two representations before the respondent Nos. 4 (The Deputy Commissioner, NVS, Shillong) & 6 (The Principal and Inquiry Officer, JNV, Tinsukia, Assam) on the same day i.e. 03.09.2020 which are still pending with them. Learned counsel prayed that let the pending two representations be disposed of by the respondent Nos. 4 & 6 within a short period and till then, no virtual hearing be done.



4. By accepting the prayer made by the learned counsel for the applicant, with his consent and without going into the merit of the case as well as without issuing notice upon the respondents, I hereby direct the respondent Nos. 4 & 6 to dispose of the pending representation dated 03.09.2020, within a period of one months' from the date of receipt of a copy of this order.

5. It is made clear that whatever decision to be passed by the respondent Nos. 4 & 6 should be a reasoned and speaking and the same shall be

communicated to the applicant forthwith. Till then, no virtual hearing be done.

6. With the above direction, O.A. stands disposed of accordingly at the admission stage.
7. There shall be no order as to costs.



**(MANJULA DAS)
MEMBER (J)**